



2026:AHC:48547

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1578 of 2026

Abhishek Singh

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

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|                           |   |                         |
|---------------------------|---|-------------------------|
| Counsel for Petitioner(s) | : | Kiran Rani, Laloo Yadav |
| Counsel for Respondent(s) | : | A.S.G.I., Kuldeep Kumar |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Ms. Kiran Rani, learned counsel for the writ petitioner and Sri Kuldeep Kumar, learned counsel for the Respondents.

2. The grievance of the writ petitioner is that she had participated in the selection for the appointment on the post of SSC GD (Constable in CAPFs, SSF and Riflemen in Assam Rifles and Sepoy in NCB Examination 2025), however, the writ petitioner is not being issued joining letter.

3. Learned counsel for the respondents submits that the verification is underway and it will take some time.

4. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the Respondent no.2/ Director General (Recruitment Branch), East Block-07, Level-04, Sector-01, R.K. Puram, New Delhi, who shall on the receipt of the same by 06.4.2026, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same with due intimation to the writ petitioner.

**March 10, 2026**  
N.S.Rathour

**(Vikas Budhwar,J.)**